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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O. A. NO. 35/1481 OF 2018

In the matter of :

Chhabi Chakraborty Singh,

... Applicant

-Versus-

Union of India & Ors.

... Respondents

Chhabi Chakraborty Singh, wife of Late Jayanta ^{Kumar} Singh, at
Rabindrapally, Suri, Post Office - Suri, Police Station - Suri,
District - Birbhum, Pin No. 731101.

... Applicant.

-Versus-

1) The Union of India, service through the General
Manager, Eastern Railway, having office
at 14 Strand, Road, Kolkata - 700001

WL

- 2) The Secretary, Ministry of Railway
Kraft - Delhi - 110001.
- 3) The Divisional Railway Manager, Howrah Division,
Eastern Railway, at Howrah, District - Howrah, Pin No.
711101.
- 4) The Welfare Officer, Office at Howrah Division, Eastern
Railway, at Howrah, District - Howrah, Pin No. 711101.
- 5) The Sr. SEE (G) Rampurhat Eastern Railway, Rampurhat
Railway Station, Post Office - Rampurhat, District -
Birbhum, Pin No. 731224.

... Respondents

Wd

- 3 -

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

No.O.A.350/1481/2018

Date of order : 11.01.2019

Coram : Hon'ble Mr. A.K. Patnaik, Judicial Member

CHHABI CHAKRABORTY SINGH

VS.

UNION OF INDIA & OTHERS(EASTERN RAILWAY)

For the applicant : Mr. A.K. Ghosh, counsel

For the respondents : Mrs. Gopa Roy, counsel

O.R.D.E.R (ORAL)

A.K. Patnaik, Judicial Member

The instant O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- (a) Direction upon the concerned respondents and each one of them more particularly the respondent no.3 to release the death-cum-retirement benefits etc. in favour of the applicant, widow of Late Jayanta Kumar Singh;
- (b) Any other order or further order may be passed as Your Lordships may deem fit and proper."

2. Heard Mr. A.K. Ghosh, Id. counsel for the applicant and Mrs. Gopa Roy, Id. counsel for the respondents.

3: Brief facts of this case as narrated by Id. counsel for the applicant, are that the applicant is the widow of Late Jayanta Kumar Singh who died of a road accident on 15.11.2017 while working under the respondents. It is submitted by Id. counsel for the applicant that after death of her husband, the applicant made a

W.A.

representation to the Respondent No.4 on 19.05.2018 with a request to release the death-cum-retirement benefits of her deceased husband, but neither the benefits have been released in her favour nor she received any reply from the respondents. Being aggrieved she has approached this Tribunal seeking the aforesaid reliefs.

4. Ld. counsel for the applicant submitted that applicant's grievance would be more or less redressed for the present, if a direction is given to the Respondent No.4 to consider and dispose of the representation of the applicant as per rules within a specific time frame.

5. Considering the facts and circumstances of the case, I think it would not be prejudicial to either of the parties, if the prayer of the Ld. counsel for the applicant is allowed.

6. Accordingly the Respondent No.4 i.e. the Welfare Officer, Office at Divisional Railway Manager, Howrah Division, Eastern Railway, Howrah is directed to consider and dispose of the representation of the applicant dated 19.05.2008(Annexure A/3) as per rules and regulations in force by passing a well reasoned order within a period of six weeks from the date of receipt of a copy of this order and communicate the decision to the applicant forthwith. After such consideration, if the applicant is found entitled to the benefits as claimed in the representation, the respondent authorities shall grant such benefits to her within a further period of six weeks from the date of taking decision in the matter.

7. It is made clear that I have not gone into the merits of the case and all the points raised in the representation are kept open for consideration by the respondent authorities as per rules and guidelines governing the field.

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8. With the above observations the O.A. is disposed of. No order as to cost.
9. A copy of this order along with the paper book may be transmitted to the Respondent No.4 by speed post for which Id. counsel for the applicant shall deposit the cost within one week.

[REDACTED]
(A.K. Patnaik)
Judicial Member

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